

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. O.A. 733/87.

DATE OF DECISION: 23.9.92

R.P. Sharma.

... Petitioner.

Versus

Delhi Administration
and Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

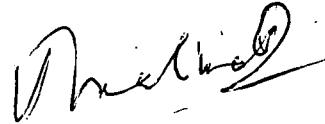
... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

None appears either for the petitioner or for the respondents. There is more than one good reason to reject this petition. The principal claim of the petitioner is against the Bengali Boys Higher Secondary School of which he was an employee, that is only an aided institution and not a Government institution. It is, therefore, obvious that the Tribunal has no jurisdiction to entertain this petition. Besides, no relief can be granted to the petitioner as some of the basic issues stand concluded by the judgement of the Civil Court rendered in RCA No.107/78 by the Addl. District Judge, Delhi. Hence, this petition fails and is dismissed.

No costs.


(V.S. MALIMATH)
CHAIRMAN


(I.K. RASGOTRA)
MEMBER(A)